

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4829
ANSWERED ON:23.05.2006
TASK FORCE ON WOMEN AND CHILDREN
Deora Shri Milind Murl;Tripathy Shri Braja Kishore

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has set up a Task Force on women and children with regard indecent representation of women;
- (b) if so, the details of the terms and reference of such task force;
- (c) whether such task force has submitted its recommendations;
- (d) if so, the details thereof; and
- (e) the action taken by the Government on the recommendations?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

(a)&(b) The government had set up a Task Force on Women and Children in August, 2000 to review the existing legislations and the Government's schemes for improving the access of women to national resources and for ensuring their rightful place in the mainstream of economic development. The following were the terms of reference of the Task Force:-

- (a) to review existing provisions relating to women's participation in the national economy;
- (b) to identify and recommend measures for resolution of problems related to gender mainstreaming;
- (c) to consider and made recommendations for the development of institutional mechanisms for advancement of women with the strategic objectives of integrating a gender perspective in legislation, public policies, programmes and projects;
- (d) to monitor gender mainstreaming in Government;
- (e) to review /formulate the women's component plans and integrate women development schemes and suggest amalgamation and consolidation/pruning of the same, wherever necessary; and
- (f) to draft a programme for celebrating year 2001 as 'Year of Women Empowerment'.

(c) Yes, Sir.

(d) With regard to indecent representation of women, the Task Force recommended a revised definition of the term 'Indecent Representation of Women' in the Indecent Representation of Women (Prohibition) Act, 1986.

(e) The recommendations made by the Task Force have been taken into consideration by the Government while contemplating amendments for the above Act.